



Government of Jammu and Kashmir
Housing and Urban Development Department
Civil Secretariat, Srinagar/Jammu

Notification,

Srinagar, the 29th June, 2016

SRO 219 In exercise of the powers conferred by sub-section (3) of section 3 of the Jammu and Kashmir Municipal Corporation Act, 2000, the Government, after consultation with Municipal Corporation, Srinagar hereby include the following local areas within the Municipal limits of Municipal Corporation Srinagar:-

S.No.	Name of village	Khasra No's
1.	Shankarpora	1 to 322
2.	Bagh-i- Mehtab	1 to 231

By Order of the Government of Jammu & Kashmir.

Sd/-

Commissioner/Secretary to the Government
Housing & Urban Development Department


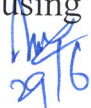
No. HUD/LSG/SMC/35/2014-II

Dated: 29-06-2016

Copy to:-

1. Principal Secretary to Hon'ble Chief Minister.
2. Commissioner Secretary to Govt. Department of Rural Development and Panchayati Raj
3. Chief Electoral Officer, J&K Srinagar.
4. Divisional Commissioner, Srinagar.
5. Commissioner/Secretary to Govt. Department of Law, Justice & Parliamentary Affairs.
6. Deputy Commissioner, Srinagar.
7. Commissioner, Srinagar Municipal Corporation.
8. General Manager, Government Press, Jammu.
9. Pvt. Secretary to Commissioner Secretary to Govt. Housing & Urban Dev. Department.
10. OSD to Hon'ble Deputy Chief Minister
11. Special Assistant to Hon'ble Minister of State, H&UDD
12. Notification file/ stock file.


(Firdous Hussain)


29/6
Under Secretary to Government
Housing & Urban Dev. Department

29/6